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## FEDERATION OF CONSUMER AND SERVICE ORGANIZATIONS

Promoted exclusively to deal with the pressing issues..

(Regd. No.CAG/01/2016 as a Consumer advocacy group with TRAI)

No.5, 4th Street, Lakshmipuram,

Tiruchirappalli – 620 010. T.N. State .

The Chairman ,
Telecom Regulatory Authority of India,
Jawaharlala Nehuru Marg,
New Delhi – 110 002

22.10.2016

Mr. S.K. Gupta, Pr. Advisor (B&CS),

Sir,

Sub: Forward our view on Consultation on the draft Telecommunication (Broadcasting and Cable Services) (Eighth) (Addressable Systems) Tariff Order, 2016

We would like to submit the following as our view on the above consultation draft for your kind perusal:

In this draft order there is no any clause to obtain approval of authority in fixation of maximum price either for pay channel and bouquet and it give free hand to the Broadcasters in fixation of retail price. This is against the subscribers and some parameters and control may require in fixation of retail prices.

Apart in Part III, TARIFF, in clause 3 stated as follows such as:

"Provided further that the maximum retail price of such bouquet of pay channels shall not be less than eighty five percent of the sum of maximum retail prices of the a-la-carte pay channels forming part of the bouquet."

We could not understand about this clause and for our bear perusal this against for subscribers. Hence, we appeal to consider this clause and amend suitably in the interest of public..

Thanks and regards.

M. Sekaran. President.